

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

Case No. 1871/2019

PS : Bhajan Pura

U/s. 14 SARFAESI Act

AU Small Finance Bank Vs. Gulvir Singh etc.

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant for seeking directions to extend the time to
take possession of property.**

**Present: Mr. Arvind Jadon, Ld. Counsel for applicant/
AU Small Finance Bank.
Mr. Ravi Prakash, the Receiver in person.**

**Present application has been filed by the applicant
for extension of the time to execute the order dated
06.11.2019.**

Record perused.

Heard on the application.

**In the present case, an application was moved by AU
Small Finance Bank Ltd. u/s. 14 of the SARFAESI Act,
2002 for taking possession of property bearing no. B-**

Contd.....

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15/3, Khasra No. 212/1, Village Ghonda Gujran Khadar, B Block, Street No. 5, Main Pusta Road, 5th Pusta, Gamri Extension, Illaqa Shahdara, Delhi-110053.

Vide order dated 18.11.2019, Mr. Ravi Prakash, Advocate, Chamber No. E-505, 5th Floor, E Block, Karkardooma Court, Delhi and Residence at 365, Seemant Vihar, Sector-14, Kaushambi, Ghaziabad, U.P., Mobile No. 9868128500 was appointed as Receiver to take the possession of the aforesaid property.

It has been stated that physical possession of the aforesaid property could not be taken due to wrong mentioning of Police Station as New Usmanpur whereas the property falls within the jurisdiction of PS Bhajan Pura. It is further stated that the applicant bank has already paid the fees to the Receiver. It is prayed that the Receiver may be allowed to take the possession of the property in question and hand over the same to the applicant in terms of order dated 18.11.2019.

Considering the submissions made on behalf of applicant as well as by the Receiver, the application is allowed. Order dated 18.11.2019 be complied by Receiver on the same terms and conditions as mentioned in the

Contd.....

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order dated 18.11.2019 on the same fees already paid by the applicant bank. With these directions, application stands disposed of.

Copy of order be given dast to the Receiver as well as to the Bank.

Copy of order be uploaded on the server.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/07.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 92/2020
PS : Gokal Puri
U/s. 147/148/149/392/427 IPC
State Vs. Hazi Mehmood Khan**

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant/complainant for re-investigation of the
matter.**

**Present: Mohd. Riaz, Ld. Counsel for applicant with
applicant.**

**Ahlmad has reported that neither the application nor
the main challan is traced. The application and the
challan be traced and put up before the court on
22.12.2020.**

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/07.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**Syndicate Bank Vs. S.K. Printers
PS : Bhajan Pura
U/s. 14 SARFAESI Act**

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application for modification and
clarification of order dated 13.01.2020 moved on
behalf of Court Receiver.**

**Present: Applicant/Receiver Ms. Sarika Singh.
None for Syndicate Bank.**

Notice not received back. Issue fresh notice to the
Syndicate Bank to be served through Receiver, to appear
through AR on next date of hearing. Ahlmad is also
directed to bring the file from the Record Room and put
up the same with the application on next date of hearing.

Copy of order be given dasti to applicant to be
served upon the Syndicate Bank.

Be listed on **23.12.2020**.

Order be uploaded on the Server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/07.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 99/2020
PS Dayal Pur
State Vs. Mansoor
U/s. 147/148/149/380/34 IPC**

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

Present: IO/SI Ghanshyam in person.

Report received.

**In view of the report, bail bond is rejected. Bail
bond be tagged with the record.**

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/07.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

HDB Financial Services Vs. Anil Aggarwal

CIS No. 1098/2020

PS : Bhajan Pura

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been taken up
through physical hearing today.**

**This is an application moved on behalf of Receiver
seekng further directions in respect of order dated
12.10.2020.**

Present: Mr. Vikram Aggarwal, Receiver in person.

**Mr. Amitabh Mishra, Ld. Counsel for HDB
Financial Services Ltd.**

Heard on the application.

**In the present case, an application was moved by HDB
Financial Services Ltd. U/s. 14 of the SARFAESI Act, 2002 for
taking possession of free hold property measuring 68.75 sq.
Meters bearing property no. C-1/47, Yamuna Vihar, Illaqa
Shahdara, Delhi-110053 with right to construct upto last
storey.**

**Vide order dated 12.10.2020, Mr. Vikram Aggarwal,
Advocate, Chamber No. 345, Western Wing, Tis Hazari Courts,
Delhi, Enrolment No. 2100/2016, Mobile No. 7503473892 was
appointed as Receiver to take the possession of the aforesaid
property.**

It has been informed by the Receiver that notice dated 22.10.2020 was issued to the parties with the direction to be present on site on 13.11.2020 at 11.30 A.M. for compliance of the order of this court. However, the applicant company had failed to make the payment of fee of Receiver as fixed by this court within the prescribed time and fee was transferred only in the evening of 13.11.2020. Hence, the no time left to comply the order passed by this court. It is prayed that the Receiver may be allowed to take the possession of the property in question and hand over the same to the applicant in terms of order dated 12.10.2020 after issuing fresh notice.

Considering the submissions by the Receiver, the application is allowed. Order dated 12.10.2020 be complied afresh by Receiver on the same terms and conditions as mentioned in the order dated 12.10.2020 on the same fees already paid by the applicant company. With these directions, application stands disposed of.

Copy of order be given dast to the Receiver as well as to the applicant company.

Copy of order be uploaded on the server.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/07.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO. 147/2020
PS Bhajan Pura
U/s.147/148/149/435 IPC
State Vs. Unknown (Applicant Chander Mohan)**

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant for release of vehicle bearing no. DL-10CS-
2011 with permission to dispose of the vehicle.**

Present: Mr. Rajiv Hooda, Ld. Counsel for applicant.

Heard on the application. It is stated that the applicant is registered owner of the vehicle in question. Copy of ID proof of the applicant and documents of the vehicle in question have been filed.

Report of IO perused. It is stated in the report that the police has no objection to release of the vehicle in question.

Considering the same, application is allowed and the said seized vehicle bearing no. DL-10CS-2011 be released

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to the applicant in view of judgment of Hon'ble High Court of Delhi in *Manjeet Vs. State*, CRL.M.C. 4485/2013 and Crl. M.A. No.16055/2013, decided on 10th September, 2014 against proper receipt and before releasing the vehicle in question, IO/SHO is directed to prepare the punchanama of vehicle in question and take photographs from different angles in the presence of complainant, accused and some independent witness alongwith photographs of engine and chasis number of vehicle in question. He will also take the counter signature of complainant/witness and accused on the above said photographs. IO/SHO is also directed to file said panchnama and photographs alongwith their negatives or appropriate certificate under Section 65-B of Evidence Act if photographs have been taken from digital device, with the final report. SHO concerned is also directed to ensure compliance of the above said terms and conditions.

Copy of this order be uploaded on the Server.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/07.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 84/2020
PS : Dayal Pur
State Vs. Firoz etc.**

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of accused
for transferring him from Mandoli Jail No. 11 to any
other Jail and to direct the Jail Superintendent to file
the MLC report of the accused.**

Present: None

**Report be called from the Jail Superintendent
concerned. Copy of application be sent along with the
notice.**

Be listed on 16.12.2020.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/07.122020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No. 75/2020

**PS : Dayal Pur/Crime Branch-Chanakya Puri
State Vs. Mohd. Furkan**

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant/accused for supplying the legible copy of
documents of charge sheet.**

Present: None

IO/ASI Ravinder Singh in person.

**IO submits that he has supplied legible copies of the
documents mentioned in the application to Ld. Counsel for
applicant on his What's App number. Application stands
disposed of.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/07.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 134/2020
PS : Crime Branch (Dayal Pur)
State Vs. Mohd. Furkan**

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant/accused for supply of charge sheet u/s. 207
Cr.P.C.**

Present: None for applicant.

**Be listed for appearance of applicant and further
proceedings on 15.12.2020.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/07.12.2020**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. Not mentioned
PS Gokal Puri
Geeta Devi Vs. State**

07.12.2020

**In view of the Order No. 4527-4542/
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020
issued by Ld. District & Sessions Judge, North East,
Karkardooma Courts, the present matter has been
taken up through physical hearing today.**

**This is an application moved on behalf of
applicant seeking copy of FIR.**

Present: None for applicant.

**Be listed for appearance of applicant and further
proceedings on 15.12.2020.**

Order be uploaded on the Server.

(DINESH KUMAR)

CMM/NE/KKD/DELHI/07.12.2020

**At this stage, Ms. Sunita Rawat, Ld. Counsel for
applicant has appeared through VC. Notice of the
application be issued to the SHO/IO concerned. The
reply/report be filed on the date already fixed i.e.
15.12.2020.**

(DINESH KUMAR)

CMM/NE/KKD/DELHI/07.12.2020